

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 121 of 2014 in**  
**D.F.R. No. 462 of 2014**

**Dated : 3<sup>rd</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Powergrid Corporation of India Ltd. .... Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. ....Respondent (s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava  
Counsel for the Respondent(s): Mr. Bipin Gupta  
Mr. S.K. Bansal for R.3 to 5

**ORDER**

**I.A. No. 121 of 2014**  
**(Appl. for condonation of delay)**

It is represented by the learned counsel for the Applicant/Appellant that all the Respondents have been served.

Mr. Bipin Gupta, the learned counsel for the Respondent Nos. 3 to 5 undertakes to file Vakalatnama on behalf of Respondent Nos. 3 to 5 and seeks some time to file the counter to the Application. Accordingly, he is directed to file the same on or before 21.04.2014 after serving copy on the other side.

Post the matter on **28.04.2014.**

**(Rakesh Nath)**  
**Technical Member**  
**ts/ak**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**